GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION No. 915 TO BE ANSWERED ON 12.12.2022

Jungle Safari Park

915. SHRI BRIJENDRA SINGH:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the proposed jungle safari park in the protected areas of the Aravalli violate the Forest Conservation Act, 1980;
- (b) if so, the details thereof;
- (c) the details of the mechanism being put in place to protect the flora and fauna of the region; and.
- (d) the measures undertaken to compensate the villages that would be included in the proposed jungle safari park?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ASHWINI KUMAR CHOUBEY)

(a) As per the PARIVESH portal, no forest land diversion proposal for jungle safari park in the protected areas of the Aravalli has been received.

However, it is pertinent to mention here that diversion for forest land for any non-forestry purpose requires the prior approval of the Central Government under the provisions of Forest (Conservation) Act,1980.

Further, the Ministry vide letter dated 08.06.2022 has issued a detailed guideline wherein it has been provided that establishment of Zoo over forest area by the Forest Department/State Zoo Authority and its management by the Forest Department/State Zoo Authority after it is duly approved by CZA, a central regulatory authority under the Ministry, should not be considered as a non-forestry activity for the purpose of implementation of provisions of Forest (Conservation) Act, 1980. Detailed guidelines for establishment of Zoo in forest land by the Forest Department/ State Zoo Authority in so far as the application of Forest(Conservation) Act, 1980is concerned, have also been provided.

(b) to (d) Does not arise.
